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In the Central Administrative Tribunal
Principal Bench, New Delhi

1. RA-130/90 in
DA-814/89, DA-915/89 and
DA-1531/89.
2. RA-131/90 In
DA-915/89

Date: 25-9-1990

Shri Jagdish Chander Chugh Applicant

Versus

Union of India through
Secretary,
Department of Science & Ors. Respondents

CORAM: Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)
Hon'ble Mr. D.K. Chakravorty, Administrative Member.

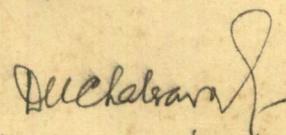
1. Whether reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?

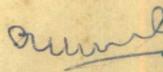
(Judgement pronounced by Hon'ble Mr. P.K. Kartha, VC)

RA-130/90 has been filed by the original respondents in DAs 814/89, 915/89 and 1531/89, praying for a review of our judgement dated 9.8.1989. Subsequently, the petitioner has filed an M.P. seeking to withdraw the review petition. We allow the prayer of the review petitioner and the review petition is treated as withdrawn. RA-130/90 is disposed of accordingly.

2. RA-131/90 has been filed by the original applicant in DA-915/89 seeking a review of our judgement dated 9.8.1989.

3. On going through the R.A., we see no error apparent on the face of our judgement. The petitioner has also not brought to our notice any fresh facts warranting a review of our judgement. The review petition is, therefore, dismissed. Let a copy of this order be sent to both the parties.


(D.K. Chakravorty)
Administrative Member


(P.K. Kartha)
Vice-Chairman (Judl.)